

GOVERNMENT OF INDIA
MINISTRY OF POWER

RAJYA SABHA
UNSTARRED QUESTION NO.794
ANSWERED ON 10.02.2025

ELECTRICAL SAFETY OF HOUSEHOLD EQUIPMENT

794 DR. AJEET MADHAVRAO GOPCHADE:

Will the Minister of **POWER** be pleased to state:

- (a) the actions taken by the Central Government and State Governments as on date, to ensure the electrical safety of household wiring and equipment;
- (b) the reasons as to why Government is not considering amending the act to mandate regular electrical safety checks for household wiring and equipment; and
- (c) whether the Central Government has received any representations regarding this important issue, if so, from whom and the actions taken in response to those representations?

A N S W E R

THE MINISTER OF STATE IN THE MINISTRY OF POWER

(SHRI SHRIPAD NAIK)

(a) & (b) : Under the provisions of Section 53 and Clause (b) of Sub-section 2 of Section 177 of the Electricity Act, 2003, the Central Electricity Authority (CEA) has issued the "Central Electricity Authority (Measures relating to Safety and Electric Supply) Regulations, 2023".

As per these regulations, electrical installation works, with some exceptions, in the premises of any consumer shall be carried out only by a licensed electrical contractor. The works shall be carried, on behalf of such contractors, by a person permitted by the State Government, under the direct supervision of a person holding a certificate of competency.

Bureau of Indian Standards (BIS) has published a Code of Practice for Electrical Wiring Installation (IS-732-as amended) and Code of Practice for Earthing (IS-3043-as amended) to be followed by electrical contractors to maintain the quality and standards of household wiring and switches. BIS has also published National Electrical Code (revised in 2023) providing guidelines for regulating electrical installation practices across the country. Further, in order to ensure the quality of wires and household equipment, Ministry of Commerce & Industries, Government of India has notified orders.

To promote ease of living, CEA Safety regulations mandate that the electrical installations below or equal to the notified voltage shall be, periodically, self-certified by the owner or consumer. The Appropriate Government shall decide voltage level and periodicity. However, the owner or consumer has the option to get his installation inspected and tested by an Electrical Inspector of the Appropriate Government. It is also provided that the owner or consumer may take assistance of Chartered Electrical Safety Engineer (CESE), authorized by the Appropriate Government for periodic self certification.

(c): The Central Government has provided reply to the two representations received from Dr. Ajeet Madhavrao Gopchade, Member of Parliament on similar issues.
